

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s THREE C PROPERTIES PRIVATE LIMITED (In CIRP)
OPERATING IN REAL ESTATE INDUSTRY AT NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS									
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Three C Properties Private Limited PAN No. : AADCT5315R CIN : U70200DL2010PTC205856								
2.	Address of the registered office	Flat No. 14, Ground Floor, Pul Pehlad Pur, Dda Mig Suraj Apartment, New Delhi- 110044								
3.	URL of website	NA								
4.	Details of place where majority of fixed assets are located	Plot No. H-10, Sector 98, Noida, Uttar Pradesh								
5.	Installed capacity of main products/ services	Project Name: Lotus ISLE (Total Number of Units) <table><tr><th>Particulars</th><th>Lotus ISLE</th></tr><tr><td>As per approved map</td><td>255</td></tr><tr><td>Allotted*</td><td>204</td></tr><tr><td>Not Allotted</td><td>51</td></tr></table> *The information pertaining to actual units allotted is as per the data made available by the erstwhile management and the same is still under verification	Particulars	Lotus ISLE	As per approved map	255	Allotted*	204	Not Allotted	51
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As per approved map	255									
Allotted*	204									
Not Allotted	51									
6.	Quantity and value of main products/ services sold in last financial year	Not Available								
7.	Number of employees/ workmen	NIL								
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The requisite information can be obtained by sending email at cirp.threecproperties@gmail.com								
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed invitation of expression of interest can be obtained by sending email at cirp.threecproperties@gmail.com								
10.	Last date for receipt of expression of interest	09.08.2025								
11.	Date of issue of provisional list of prospective resolution applicants	11.08.2025								
12.	Last date for submission of objections to provisional list	14.08.2025								
13.	Date of issue of final list of prospective resolution applicants	16.08.2025								
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.08.2025								
15.	Last date for submission of resolution plans	26.08.2025								
16.	Process email id to submit Expression of Interest	cirp.threecproperties@gmail.com								

Sd/-
Devendra Umrao
IBBI Regn. No.: IBBI/IPA-003/IP-N00223/2019-2020/12640
Regd. Address: 94-D, Pocket F, Mayur Vihar Phase 2 , Delhi - 110091
For Three C Properties Private Limited

Date : 02.08.2025
Place : New Delhi

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s THREE C PROPERTIES PRIVATE LIMITED (In CIRP) OPERATING IN REAL ESTATE INDUSTRY AT NOIDA, UTTAR PRADESH											
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)											
SL. No.	RELEVANT PARTICULARS										
1	Name of the corporate debtor along with PAN & CIN/ LLP No.:		M/s Three C Properties Private Limited PAN No.: AADC1531SR CIN : U70202201910PTC205856								
2	Address of the registered office		Flat No. 14, Ground Floor, Puri Pehlad Puri, DOA MIG Sundar Apartment, New Delhi- 110044								
3	URL of website		NA								
4	Details of place where majority of fixed assets are located		Plot No. H-10, Sector 98, Noida, Uttar Pradesh								
5	Installed capacity of main products/ services		Project Name: Lotus ISLE <i>(Total Number of Units)</i> <table border="1"> <thead> <tr> <th>Particulars</th> <th>Lotus ISLE</th> </tr> </thead> <tbody> <tr> <td>As per approved map</td> <td>255</td> </tr> <tr> <td>Allotted*</td> <td>204</td> </tr> <tr> <td>Not Allotted</td> <td>51</td> </tr> </tbody> </table>	Particulars	Lotus ISLE	As per approved map	255	Allotted*	204	Not Allotted	51
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[illegible]

IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) CIN : L65110TN2014PLC097792 Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 Fax: +91 44 4564 4022	
APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)	
Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12.02.2025 calling upon the borrower, co-borrowers and guarantors 1. AMRIT PAL SINGH, 2. ARC WORLDWIDE PRIVATE LIMITED, 3. SALONI JAIN, to repay the amount mentioned in the notice being Rs. 1,57,53,057.1/- (Rupees One Crore Fifty Seven Lac Fifty Three Thousand Fifty Seven and One Paise Only) as on 11.02.2025 within 60 days from the date of receipt of the said Demand notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 24th day of July 2025. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 1,57,53,057.1/- (Rupees One Crore Fifty Seven Lac Fifty Three Thousand Fifty Seven and One Paise Only) and interest thereon. The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF MORTGAGE PROPERTY	
ALL THAT PIECE AND PARCEL OF BUILT UP ENTIRE THIRD FLOOR WITH TERRACE ROOF RIGHTS, MEASURING 200 SQ. YARDS, ALONG WITH SPECIFIED RIGHTS IN COMMON PARKING SPACE ON STILT AREA (BELOW GROUND FLOOR), OUT OF FREEHOLD PROPERTY BEARING NO. E-256, ALONG WITH PROPORTIONATE UNDIVIDED, INDIVISIBLE AND IMPARTIALB E OWNERSHIP RIGHTS OF THE UNDERNEATH LAND MEASURING 200 SQ. YARDS, WITH SUPER STRUCTURE, IN BLOCK NO. E, SITUATED AT NARAINA VIHAR, NEW DELHI-110028, FOR THEIR BONAFIDE NEED AND REQUIREMENT, WITH COMMON LIFT, WITH FITTINGS AND FIXTURES WITH WATER AND ELECTRIC CONNECTIONS IN WORKING ORDER ALONG WITH SEPARATE WATER AND ELECTRIC METERS, AND BOUNDED AS:- EAST: S E R V I C E ROAD 15', WEST: ROAD 30', NORTH: PROPERTY OF PLOT NO. E-255, SOUTH:PROPERTY OF PLOT NO. E 257	
Date: 24th July 2025 Place: DELHI Loan Account No: 10011117912, 21290591 & 60141246	Authorised Officer IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)



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 SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD. Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana) Ph. : 0124-4212530/31/32, E-Mail: customercare@shubham.co website : www.shubham.co					
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)					
Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Securitisation of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand and notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described hereinbelow in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:					
S. No.	Loan No/Borrower(s), Co-Borrower	Demand Notice Amount	Date of Demand Notice	Secured Asset	Date of Affiliation
1.	SHB 1602_051999, Subhash Chand, Geeta	Rs. 7,93,038/-	22-05-2025	Property Bearing Kharsa No- 363. Situated at Village-Dundahera Pargana Loni Teh & Distt Ghaziabad, Uttar Pradesh -201301. Area: 450 Sq.Ft. Boundaries: East - Plot of Omprakash , West - Plot of Brijmohan , North - 12' Rasta, South - Khet of Ransingh	30-07-2025
2.	ONDA2205000005047679, Anil Kumar, Maya Devi, Arjun Kumar, Om Dev Choudhary	Rs. 14,50,841/-	22-05-2025	Upper Ground Floor Back Side Without Roof Right House No 304 Plot No. 55 Out Of Kharsa No 61 Village kamalpur Mazra Burari , Gali No. 15 ,Tomar Colony, Burari, Delhi - 110084, Area: 450 Sq.Ft. Boundaries: East - Others Property, West - Others Property, North - Others Property, South - Road 18 Ft	30-07-2025
3.	0BRI2207000005049454, Legal Heirs (Deceased Sateyendra Kumar Mahato), Meena Devi	Rs. 17,25,399/-	22-05-2025	Build up upper ground floor without roof rights of property bearing Plot No. 5-A, Kharsa no. 261, Revenue Estate of Village Nawada, Vipin Garden Extension, Uttam Nagar , New Delhi - 110059, Area: 450 Sq.Ft. Boundaries: East - 20 Ft Wide Road, West - Part of Plot No.5, North - Part of Plot No. 5, South - Plot No.6	30-07-2025
4.	0YVR2109000005039608, Saleem Khan, Shajliya Khatoun	Rs. 20,16,211/-	22-05-2025	Build Up Second Floor Without Roof Rights, L - Type. Property No. 2/17. Out of Kharsa No. 431/311, Village Babarpur, Abad of Shankar Marg, Shiv Gali, Prem Gali, Babarpur, Illaga Shahdara, East Delhi - 110032, Area: 612 Sq.Ft. Boundaries: East - Gali, West - Others Property, North - Road, South - Others Property	30-07-2025
5.	OGGN1910000005022333, AJIT PRATAP SINGH, MADHURI SINGH	Rs. 25,69,964/-	22-05-2025	Khwati/ Khata No. 227/249, P.N.O/MU No. 63, Killa No. 3/1 (0-12), 3/2(0-8), 3/3(0-16), 3/4(5-0) 3/5(1-4), Waka Mouja Ghanmri, Tehsil Sohna, District Gurgaon, Haryana - 122102, Area: 1170 Sq.Ft. Boundaries: East - Other's Property, West- Road 18, North - Other's Property, South - Vacant Plot of Mrs. Sharda Devi	30-07-2025
6.	OPRV2309000005068988, & OPRV231000000507591 HAIMRAJ, RAKHI	Rs. 9,66,340/- & Rs. 2,09,537/-	15-05-2025	Second Floor without Roof Rights Plot No B-406 out Of Kharsa No 611 in the Area Of Village Saboli in the Abadi Gali No 1 Block -B Ashok Nagar Illaga Shahdara Delhi -110093, Area: 297 Sq.Ft. Boundaries: East - Gali 10 Ft Wide, West - Property of Others, North - Part of Plot, South - House No. 12	30-07-2025
7.	OBGL2306000005064119, Amar Verma, Veena Kumari Verma	Rs. 19,69,700/-	15-05-2025	Build Up Property Bearing No 43 On First Floor Without Roof Rights Out Of Kharsa No 56/8/2 Situated In The Revenue Estate Of Village Hastals, Delhi Abadi Colony Known As Maharani Enclave In Block B Uttam Nagar New Delhi-110059, Area: 540 Sq.Ft. Boundaries: East - Other's Property, West- 17 Ft Wide, North - Other's Property, South - Other's Property	30-07-2025
8.	OCTR2403000005061138, Anu Kumar, Anil Kumar	Rs. 15,76,951/-	15-05-2025	Fourth Floor With Roof Rights, Gali No 14-A/3, Built-Up Property Bearing New No 56/2-927, Double Storied Property, Our of Kharsa No 92/14/1 And 92/14/2, Situated in the Abadi Known as Sadh Nagar Palam Colony, Area of Village Palam, New Delhi-110045, Area: 450 Sq.Ft. Boundaries: East - Passage 16 Ft Wide, West - Portion of Property, North - Other's Property, South - Other's Property	30-07-2025
PLACE:- GURGAON, DATE :- 01-08-2025					
				Authorized Officer, SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LTD.	



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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
Branch Office: 2nd Floor, JJ Tower, 59-Rajpur Road, Adjoining Mar Tirath Aashram, Opp. Sachivalaya Main Gate, Dehradun- 248901.
Branch Office: 21/1387, First Floor, Court Road, Opp. RG Palace, Saharanpur (UP) - 247001.
Contact No: Mr. Varun Patra Vohra , Mob. No. 8477000713, 7896055552.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of Cholamandalam Investment And Finance Company Limited the same shall be referred herein after as Cholamandalam Investment And Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co- Borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/ Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (in Rs.)	E-Auction Date & Time, EMD Submission Last Date, Inspection Date
Loan No. X0HESHRH00002835427, HE02SRH00000002561 Borrower and Co-Borrower: 1. HARI SEN SINGH S/O SH. RANJIT SINGH 2. KUSUM K W/ O HARI SEN SINGH 3. PREM SINGH S/O SH. SHIV RAM SINGH R/O Village Dabki Junnardar, Bajoria Road, Saharanpur 247001 Uttar Pradesh. ALSO AT- H N Naya, Shivaji Marg, Police Station Gosaingang, Tehsil Mohanlalganj, District - Lucknow 226-501 4. PREM SINGH S/O SH. SHIV RAM SINGH ALSO AT- House No B-193, Galvi No 5, Subhash Mohalla, North Ghonda, Yamuna Nagar, Seelampur, Shahdara North East Delhi 110053 M/ S SINGH ENTERPRISES Through Its Prop (HARI SEN SINGH) Near Arbi Madarsa, Dabki Junnardar Saharanpur 247001 Uttar Pradesh	17/10/2022 Rs. 20,71,463/- as on 11/10/2022 With Further Interest and Charges Thereon	Private Plot No.17, Measuring 100 Sq. Yds. Or 83.61 Sq.Mtrs, Comprised in Kharsa No. 274 & 332, Situated at Village Dabki Junnardar, Pargana, Tehsil And District Saharanpur, Registered As Per Sale Deed Bearing No. 9246 Dated 14/12/2015, Book No. 1 Volume 4893 Pages 133 to 160, Boundd As: East: Road 18 Ft. Wide, West: Property Of Others, North: Plot No. 16, South: Plot No. 18 Of Sh. Ashu and Smt. Nanda.	Rs. 25,20,000/- Rs. 2,52,000/- Rs. 50,000/-	22-08-2025 at 11:00 AM To: 1:00 P.M. 21-08-2025 10:00 AM To: 5:00 P.M. As Per Appointment

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. All Interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/news/auction-notices>.
2. For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Muhammed Rahees :8124000030 / 6374845616, Email id: CholaProcure247@chola.murugappa.com. For E-auction training alone, contact M/ S. Procure247; Vasu Patel - 9510975487
3. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://cholamandalam.com/news/auction-notices> to take part in e-auction.

Date: 02-08-2025, Place: Saharanpur/ Delhi/ Lucknow

Authorized Officer
M/S Cholamandalam Investment and Finance Company Limited

"IMPORTANT"

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ओ.पी. चेन्न लिमिटेड
CIN: L27205UP2001PLC026372
पता: 8/16 ए, सेल गौरी, आगरा,
उत्तर प्रदेश - 282003
Email ID: opchainscompany@gmail.com
Website: www.opchainsttd.com
Phon No: 0562-4045117

सार्वजनिक सूचना - 24वीं वार्षिक आम बैठक
और किताब बंद करने और मतदान प्रक्रिया
की जानकारी

सार्वजनिक सूचना - 24वीं वार्षिक आम बैठक और
किताब बंद करने और मतदान प्रक्रिया की जानकारी
और किताब बंद करने और मतदान प्रक्रिया की जानकारी की 24वीं
वार्षिक आम बैठक (एपीआर) मंगलवार, 26 अगस्त,
2025 को सुबह 11:00 बजे आयोजित की जाएगी 8/16 ए,
सेल गौरी, आगरा, उत्तर प्रदेश-282003 - मोटिव
प्लेस में मतदान के माध्यम से और दूसरों - वोटिंग
के माध्यम से सामान्य और विशेष व्यवसाय करने के
लिए, जैसा कि सूचना सारणी 04 अगस्त, 2025 की
24वीं एपीआर में निर्दिष्ट किया गया है, जो
वित्तीय वर्ष 2024-2025 के लिए वार्षिक रिपोर्ट का
हिस्सा है। उक्त नोटिफिकेशन के लिए निर्दिष्ट के साथ
लेखापाली विधि विवरण के साथ और उसके अन्य
सभी अनुलग्नकों के साथ उक्त सभी सदस्यों को
इलेक्ट्रॉनिक रूप से भेजा गया है जिसकी 01-मैच
आइडी कंपनी/आएफ/डिवाइजिटीड पारिफिट करने
के साथ निजीकृत है और आम सदस्यों को पोस्ट के माध्यम
से भेजी जा रही है।

इसके अतिरिक्त, ये सभी सदस्य अपने 24वीं वार्षिक
सूचना www.opchainsttd.com और वॉचिंग स्टॉक
एक्सचेंज की वेबसाइट www.bseindia.com
और सीडीएसएल की वेबसाइट www.evotingindia.com और
आइटीए की वेबसाइट www.bighshareonline.com पर भी उपलब्ध

a) "कट ऑफ" तिथि यानी मंगलवार, 19 अगस्त, 2025 को शंयर रखने वाले सदस्य 24वीं एजीएम से पहले और 24वीं एजीएम में उपस्थित सभी सदस्यों पर निर्भर है - निर्दिष्ट

द्वारा और गोपनीयता का भरोसा है।

अन्य अधिकारों का उपयोग कर सकते हैं। जैसा कि कानूनी की 24वीं एजीएम सूचना में निर्दिष्ट है।

h) सिंगो ई-वोटिंग प्रक्रिया से संबंधित विस्तृत निर्देश 24वीं एजीएम नोटिस में उपलब्ध है।

i) सिंगो ई-वोटिंग 23 अगस्त 2025 को सुबह 9:00 बजे शुरू होगी।

d) सिंगो ई-वोटिंग 25 अगस्त 2025 को शाम 5:00 बजे समाप्त होगी।

e) सिंगो ई-वोटिंग में मजबूत को एजीएमएसएल द्वारा वोटिंग के लिए अनिवार्य कर दिया जाएगा और उसके बाद वोटिंग की अनुमति नहीं दी जाएगी। एक बार किसी सदस्य द्वारा किसी प्रस्ताव पर वोट डाल दिए जाने के बाद, सदस्य को बाद में इसे बदलने की अनुमति नहीं दी जाएगी।

f) 24वीं एजीएम में शारीरिक रूप से उपस्थित सदस्य बेटे फॉर्म के माध्यम से मतदान कर सकते हैं।

g) निम्न सदस्यों ने एजीएम की सूचना इलेक्ट्रॉनिक रूप से भेजे जाते हैं बाद कम्पलेट शेयर हॉल्डर कर लिए हैं, ये कम्पनी की 24वीं एजीएम में शारीरिक रूप से भाग ले सकते हैं और 24वीं एजीएम में बेटे फॉर्म के माध्यम से मतदान कर सकते हैं।

h) निम्न सदस्यों ने 24वीं एजीएम से पहले सिंगो ई-वोटिंग के माध्यम से अपना वोट डाला है, ये भी 24वीं एजीएम में भाग लेने के पात्र होंगे, लेकिन इसे सदस्य दोबारा वोट डालने के हकदार नहीं होंगे।

i) एजीएम से संबंधित ई-वोटिंग से संबंधित किसी भी प्रश्न या शिकायत के मामले में, सदस्य श्री राजेश कुमार, मिशनर सर्विस प्रदाता लिमिटेड, कार्यालय संख्या 56-2, 6वीं मंजिल, विनोद बिजनेस पार्क, अटलास रोड, बंगलूर - 560001, को संपर्क कर सकते हैं या rajeshk@bigshareonline.com पर ईमेल भेज सकते हैं या 022-62638200, 7506671172 पर कॉल कर सकते हैं।

j) कोई भी सदस्य जो कट-ऑफ तिथि पर सदस्य नहीं है, इसे नोटिस को केवल सूचना के उद्देश्य के लिए ही ले।

k) उन शंशयधारकों के लिए विनम्रता ईमेल/गोबाइल नंबर कम्पनी डिजिटलईटी के सपोर्ट पीओक्ट नहीं है। कृपया अपना ईमेल आईडी और गोबाइल नंबर अपडेट कर आगामी

1) सदस्यों से अनुग्रह है कि वे एजीएम के नोटिस को ध्यान से पढ़ें और विवेक रूप से 24वीं एजीएम के प्रयोजन के लिए सिगरेट-बॉटिंग के माध्यम से बंद होने के तरीके को ध्यान से पढ़ें।

सदस्यों के रजिस्टर और शेयर ट्रांसफर बुक को बंद करने - कंपनी अधिनियम, 2013 की धारा 91 के अनुसार नोटिस दिया गया है कि कंपनी के सदस्यों को रजिस्टर और शेयर ट्रांसफर बुक बुधवार, 20 अगस्त, 2025 से बंद रहेगी। 24वीं वार्षिक आम बैठक के प्रयोजन के लिए, मॉलराल 26 अगस्त, 2025 (दोनों दिनों शामिल) तक बंद रहेगी।

बोर्ड के आदेश से
ओ.पी. चैन्स लिमिटेड के लिखे

दिनांक : 01.08.2025
स्थान: आगरा

SD
सतीश कुमार गोयल
प्रबंध निदेशक
(DIN: 00095295)

